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SLP(C)No. 5566 OF 2001
ITEM No.206

Court No. 7

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.5566/2001

(From the judgement and order dated 05/12/2000 in FAO 2828/2000
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

UNITED INDIA INSURANCE COMPANY LTD.

Petitioner (s)

VERSUS

LEHRU & ORS.
(For Final Disposal)

Respondent (s)

Date : 14/02/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.N. VARIAVA
HON'BLE MR. JUSTICE B.N. AGRAWAL

For Petitioner (s)

Mr. B.K.Satiya,Adv.

For Respondent (s)

Mr. Dharam Bir Raj Vohra,Adv.

Mr. S.S. Khanduja,Adv. (NP)

UPON hearing counsel the Court made the following
O R D E R

L.....L.....I.....T.....T.....T.....T.....T.....T.....T.....J
.SP2

In view of the letter circulated by learned counsel
for the petitioner, adjourned for two weeks.

.SP1

Anita

(Jasbir Singh)
Court Master